

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NUMBER 33/2004

IN
ORIGINAL APPLICATION NO. 382/99

ALLAHABAD, THIS THE 29th DAY OF APRIL, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MR. S. C. CHAUBE, MEMBER (A)

G.C. Saxena, (Girish Chandra)
s/o Late Ram Chandra, Saxena,
r/o 27/1 E.W.S. Preetam Nagar, Colony,
Allahabad.

.....Applicant

(By Advocate : Shri K.K. Mishra -Absent)

V E R S U S

1. Shri Vimal Chandra, President,
Income Tax- Appellate Tribunal,
Old, Central Govt. Offices Building,
Maharshi Carve Road, Bombay.
2. Shri I. T. Singh/Shri Sita Ram Pay and
Accounts Officer, Department of Legal Affairs,
Ministry of Law and justice, New Delhi.
3. Shri Rajeshwar Prasad, Assistant Registrar,
Income Tax Appellate Tribunal,
Allahabad.

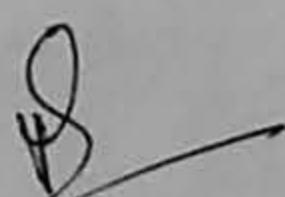
.....Respondents

(By Advocate :)

O R D E R

By Hon'ble Mrs. Meera Chhiber, Member(J)

Applicant has filed this Contempt Petition alleging
dis-obedience of the order passed by this Tribunal on
25.04.2003 in O.A. 382/99 whereby the O.A. was allowed in-terms
of order passed in O.A. 750/98 by Mumbai Bench. Today when
the matter was called out, applicant appeared in person who
is identified by Shri N.K. Singh, Bench Secretary. It is



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stated by the applicant appearing in person that all the amounts along with interests have already been paid to him by the respondents, therefore, nothing more survives in the C.P. ^{is B} He ~~is~~ ^{is B}, therefore, not pressing the C.P. any longer.

2. In view of the statement made by applicant, this Contempt Petition is rejected. Notices issued to the respondents are discharged.


Member (A)


Member (J)

shukla/-